

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*(Through web-based Video Conferencing Platform)*

**ITEM No. 07**  
**IA Nos.53, 363, 367/2022, 106/2023 in**  
**CP (IB) No.68/BB/2018**

**IN THE MATTER OF:**

M/s. Saravana Distributors ... Petitioner  
Vs.  
M/s. Scotts Garments Ltd. ... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 10.03.2023**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. PRASANTA KUMAR MOHANTY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT (Through Video Conferencing):**

For IA 53/2022 : Shri Hemanth Rao, Adv.  
For IA 363/2022 : Shri T. Ravichandran, Adv.  
For IA 367/2022 : Ms. Tahura Anzar, Adv.  
For IA 106/2023 : Shri Saravana P., Adv.

**ORDER**

1. Heard the Ld. Counsels for the Parties.
2. Pursuant to order dated 21.02.2023, R2 to R4 in IA No.367 of 2022 has not filed their replies. Ms. Tahura Anzar, Ld. Counsel for Applicant in IA No.367 of 2022 seeks short time to argue the case.
3. List the case on **17.03.2023**.

**Sd/-**

**PRASANTA KUMAR MOHANTY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**

**T. KRISHNAVALLI**  
**MEMBER (JUDICIAL)**